an>

Title: Papers laid on the Table of the house by Members/Ministers.

HON. SPEAKER: Now, papers to be laid on the Table.

कृÂिष और किसान कल्याण मंत्रालय में राज्य मंत्री (डॉ. संजीव बालियान) : अध्यक्ष महोदया, श्री राधा मोहन सिंह जी की ओर से, मैं रानी लक्ष्मीबाई केन्द्रीय कृÂिष विश्वविद्यालय अधिनियम, 2014 की धारा 44 की उपधारा (2) के अंतर्गत रानी लक्ष्मीबाई केन्द्रीय कृÂिष विश्वविद्यालय शैक्षणिक विनियम, 2015 जो 19 अप्रैल, 2016 के भारत के राजपत्र में अधिसूचना संख्या 136 में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

[Placed in Library, See No. LT 4787/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): Madam, on behalf of my colleague Shri Sarbananda Sonowal, I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2012-2013, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2012-2013.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4788/16/16]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2013-2014, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2013-2014.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4789/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): Madam, I beg to lay on the Table:

(1) A copy of the Regulation of Polychlorinated Biphenyls Order, 2016 (Hindi and English versions) published in Notification No. S.O. 1327(E) in Gazette of India dated 6th April, 2016 under Section 26 of the Environment (Protection) Act, 1986.

[Placed in Library, See No. LT 4790/16/16]

(2) A copy each of the following Notifications (Hindi and English versions) under Sections 6 and 25 of the Environment (Protection) Act, 1986:-

(i) S.O. 3553(E) published in Gazette of India dated 31st December, 2015, making certain amendments in the Notification No. S.O.489(E) dated 30th April, 2003.

(ii) S.O. 3552(E) published in Gazette of India dated 23rd March, 2016, making certain amendments in the Notification No. S.O.1741(E) dated 25th June, 2015.

(iii) S.O. 1212(E) published in Gazette of India dated 23rd March, 2016, making certain amendments in the Notification No. S.O.19(E) dated 6th January, 2011.

(iv) S.O. 1213(E) published in Gazette of India dated 23rd March, 2016, making certain amendments in the Notification No. S.O.20(E) dated 6th January, 2011.

[Placed in Library, See No. LT 4791/16/16]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-

(i) The Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 published in Notification No. G.S.R.395(E) in Gazette of India dated 4th April, 2016.

(ii) The E-Waste (Management) Rules, 2016 published in Notification No. G.S.R.338(E) in Gazette of India dated 23rd March, 2016.

[Placed in Library, See No. LT 4792/16/16]

गृह मंत्रालय में राज्य मंत्री (श्री हरिभाई चौधरी): अध्यक्ष महोदया, मैं आपकी अनुमति से राÂष्ट्रीय अन्वेÂाण अभिकरण अधिनियम, 2008 की धारा 26 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति सभा पटल पर रखता हूं :-

(एक) का.आ. 149(अ) जो 16 जनवरी, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(3) के अंतर्गत विशेष न्यायालय अर्थात् कोर्ट आफ चीफ जज, सिटी सेसन्स कोर्ट, कलकत्ता में एक न्यायाधीश की नियुक्ति किए जाने के बारे में है।

(दो) का.आ. 398 (अ) जो 8 फरवरी, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा अपराधों की सूची के विचारण के लिए राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(3) के प्रयोजनार्थ श्री विजय वेंकटराव पाटील, सिटी एंड एडीशनल सेसन्स जज ग्रेटर बॉम्बे द्वारा पीठासीन कोर्ट आफ द सिटी सिविल एंड एडीशनल सेसन्स जज ग्रेटर बाम्बे को पूरे महाराष्ट्र राज्य पर अधिकारिता वाले विशेष न्यायालय के रूप में अधिसूचित किया गया है।

(तीन) का.आ. 399(अ) जो 8 फरवरी, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(3) के प्रयोजनार्थ जम्मू में विशेष न्यायालय अर्थात् टेररिस्ट एंड डिसरप्टिव एक्टिविटीज(प्रीवेंशन) एक्ट/ प्रीवेंशन आफ टेररिज्म एक्ट टीएडीए/ पीओटीए के अंतर्गत डेजिग्नेटेड कोर्ट्स में एक न्यायाधीश की नियुक्ति किए जाने के बारे में है।

(चार) का.आ. 400(अ) जो 8 फरवरी, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(3) के अंतर्गत विशेष न्यायालय अर्थात् कोर्ट आफ डिस्ट्रिक्ट एंड सेसन्स जज, मणिपुर ईस्ट इम्फाल में एक न्यायाधीश की नियुक्ति किए जाने के बारे में है।

(पांच) का.आ. 1097(अ) जो 15 मार्च, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा विशेष न्यायालय अर्थात् कोर्ट आफ द चीफ जज, सिटी सेसन्स कोर्ट, कोलकाता में नियुक्त न्यायाधीश के नाम का परिशोधन किया गया है।

[Placed in Library, See No. LT 4793/16/16]

कृÂिष और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री मोहनभाई कल्याणजीभाई कुंदरिया): अध्यक्ष महोदया, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूं :-

(1) आवश्यक वस्तु अधिनियम, 1955 की धारा 3 के अंतर्गत अधिसूचना संख्या का.आ. 1222(अ) जो 29 मार्च, 2016 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा उर्वरक(नियंत्रण) आदेश, 1985 को "विशेष आदेश" के रूप में अधिसूचित किया गया है, की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4794/16/16]

(2) (एक) इंडियन सोसाइटी आफ एग्रीकल्चरल स्टैटिस्टिक्स, नई दिल्ली के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन सोसाइटी आफ एग्रीकल्चरल स्टैटिस्टिक्स, नई दिल्ली के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(3) उपर्युक्त (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4795/16/16]

(4) (एक) इंडियन सोसाइटी आफ एग्रीकल्चरल इकोनामिक्स, मुम्बई के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन सोसाइटी आफ एग्रीकल्चरल इकोनामिक्स, मुम्बई के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(5) उपर्युक्त (4) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4796/16/16]

रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री हंसराज गंगाराम अहीर): अध्यक्ष महोदया, मैं अपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूं :-

(1) नेशनल इंस्टीट्यूट आफ फार्मेस्युटिकल एजूकेशन एंड रिसर्च, गुवाहाटी के वर्ष 2014-2015 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4797/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA): Madam, I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2014-2015.

(ii) Annual Report of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4798/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): Madam, I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2014-2015, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2014-2015.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4799/16/16]

(3) A copy each of the following Notifications (Hindi and English versions) issued under sub-clause (2) of Clause 2 of the Foreigners Order, 1948:-

(i) S.O.1816(E) published in Gazette of India dated 6th July, 2015, appointing Commissioner of Police, Siliguri, as the "Civil Authority" for the purpose of Foreigners Order, 1948 for the Immigration check post located at Phulbari in the jurisdiction of Government of West Bengal with effect from 06.06.2015.

(ii) S.O.1505(E) published in Gazette of India dated 8th June, 2015, appointing Superintendent of Police, Lakshadweep U.T., as the "Civil Authority" for the purpose of Foreigners Order, 1948 for the Immigration check post located at Agatti & Minicoy Islands in the jurisdiction of Lakshadweep U.T. with effect from 30.06.2015.

(iii) S.O.2016(E) published in Gazette of India dated 23rd July, 2015, appointing Foreigners Registration Officer, Bhubaneswar District, as the "Civil Authority" for the purpose of Foreigners Order, 1948 for the Immigration check post located at Biju Patnaik Airport Bhubaneswar in the jurisdiction of Foreigners Registration Officer of Bhubaneswar District with effect from 10.07.2015.

(iv) S.O.1818(E) published in Gazette of India dated 6th July, 2015, appointing Foreigners Registration Officer, Madurai District, as the "Civil Authority" for the purpose of Foreigners Order, 1948 for the Immigration check post located at Madurai Airport in the jurisdiction of Superintendent of Madurai District with effect from 01.09.2012.

[Placed in Library, See No. LT 4800/16/16]

(4) A copy each of the following Notifications (Hindi and English versions) issued under sub-rule (b) of Rule 3 of the Passport (Entry into India) Rules, 1950:-

(i) S.O.1815(E) published in Gazette of India dated 6th July, 2015, designating Phulbari in West Bengal as an authorized Immigration check post for entry into/exit from India with valid travel documents for all classes of passengers.

(ii) S.O.1504(E) published in Gazette of India dated 8th June, 2015, designating Agatti & Minicoy Islands in Lakshadweep U.T. as an authorised Immigration check post for entry into/exit from India with valid travel documents for all classes of passengers.

(iii) S.O.2017(E) published in Gazette of India dated 23rd July, 2015, designating Biju Patnaik Airport, Bhubaneswar of Odisha state as an authorised Immigration check post for entry into/exit from India with valid travel documents for all classes of passengers.

(iv) S.O.1817(E) published in Gazette of India dated 6th July, 2015, designating Madurai Airport of Tamilnadu State as an authorised Immigration check post for entry into/exit from India with valid travel documents for all classes of passengers.

[Placed in Library, See No. LT 4801/16/16]

(5) A copy each of the following Notifications (Hindi and English versions) under Section 167 of the Assam Rifles Act, 2006:-

(i) The Assam Rifles Subedar Major (Buildings and Roads) (Engineers) Group 'B' (Combatised) Recruitment Rules, 2015 published in Notification No. G.S.R. 225 in weekly Gazette of India dated 5th December, 2015.

(ii) The Assam Rifles Naib Subedar (Electrician Motor Vehicle) Group 'B' Combatised Post Recruitment Rules, 2015 published in Notification No. G.S.R. 223 in weekly Gazette of India dated 28th November, 2015.

(iii) The Assam Rifles, Naib Subedar (Teacher), Group 'B' Combatised Posts Recruitment Rules, 2016 published in Notification No. G.S.R. 26 in weekly Gazette of India dated 27th February, 2016.

[Placed in Library, See No. LT 4802/16/16]

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री कृÂष्णपाल गुर्जर): अध्यक्ष महोदया, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूं :-

(1) (एक) नेशनल इंस्टिट्यूट फॉर इम्पावरमेंट ऑफ पर्सन्स विद् मल्टीपल डिसएबिलिटीज, चेन्नई के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल इंस्टिट्यूट फॉर इम्पावरमेंट ऑफ पर्सन्स विद् मल्टीपल डिसएबिलिटीज, चेन्नई के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4803/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (DR. SANJEEV BALYAN): I beg to lay on the Table a copy of the Protection of Plant Varieties and Farmers' Rights (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 427(E) in Gazette of India dated 19th April, 2016 under Section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001.

[Placed in Library, See No. LT 4804/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): I beg to lay on the Table:-

(1) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the third quarter of financial year 2015-2016, under sub-section (1) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library, See No. LT 4805/16/16]

(2) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-

(i) The Insurance Regulatory and Development Authority of India (Registration and Operations of Branch Offices of Foreign Reinsurers other than Lloyd's) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg/17/107/2015 in Gazette of India dated 23rd October, 2015.

(ii) The Insurance Regulatory and Development Authority of India (Registration and Operations of Branch Offices of Foreign Reinsurers other than Lloyd's) (First Amendment) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg/1/113/2016 in Gazette of India dated 4th February, 2016.

[Placed in Library, See No. LT 4806/16/16]

(3) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2014-2015, along with Audited Accounts under sub-section (5) of Section 40 of the National Housing Bank Act, 1987.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4807/16/16]

12.04 hours

COMMITTEE ON GOVERNMENT ASSURANCES

31st to 35th Reports